

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 439 of 2021

Dinesh Mahto @ Dinesh Prasad ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Lalan Kr. Singh , Adv.
For the State : Mrs. Nikki Sinha, Spl. P.P.

03 / 26.03.2021 Heard the parties through Video Conferencing.

Learned counsel for the petitioner submits that the petitioner will file supplementary affidavit showing proof of deposit of cash security of Rs. 2,000/- in terms of the order dated 25.01.2019 passed in A.B.A. No. 98 of 2019.

It is ordered that in case, the petitioner tenders the same, the same be accepted by the court concerned.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-